

1	2	3
19.	Tamil Nadu	4200.00
20.	Tripura	99.90
21.	Uttar Pradesh	4875.00
22.	West Bengal	938.00

Union Territories

1.	A and N Islands	6.35	
2.	Arunachal Pradesh	154.00	
3.	Chandigarh	5.50	
4.	Dadra and Nagar Haveli	25.80	
5.	Delhi	60.00	
6.	Goa, Daman and Diu	40.00	
7.	Mizoram	66.40	
8.	Pondicherry	10.00	
I.	Total States Schemes	301,88.35	
II.	Central Sponsored Scheme on Social Forestry	50,00.00	(Central Share)
	Grand Total	351,88.35	

Extent of Deforestation in the Country

3220. SHRI GIRIDHAR GOMANGO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether his Ministry has undertaken a study to know the extent of deforestation in the country ;

(b) if so, the details relating to encroachment in forest, shifting cultivation and major developmental activities in forest areas, State-wise and the area involved ;

(c) the measures taken by his Ministry and the States to reduce the deforestation and degradation of the forest area during the plan periods, if any ; and

(d) the legislative and developmental measures taken by the States to stop the shifting cultivation and how far these measures have improved the economic condition of shifting cultivators and how they have adopted the settled cultivation ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Figures for deforestation are reported by State Governments. No study of deforestation has been undertaken by this Ministry.

(b) The figures are given in the enclosed Statement.

(c) Forest Conservation Act enacted in

1980 prohibits diversion of forest areas to non-forestry purposes without the approval of the Central Government.

(d) The following Acts/Regulations exist for the shifting cultivation :

- (1) Balipara Frontier Tract Jhum Land Regulation (1947).
- (2) The Garo Hills (Jhum) Regulations, 1954.
- (3) Nagaland Jhum Land Act, 1954.
- (4) Jhum Regulation Act, Mizoram.

None of these have been very effective.

Statement

Areas Affected due to Encroachments

State/Union Territory	Developmental programme	Encroachment	Shifting cultivation
1	2	3	4
1. Andhra Pradesh	2,04,500	76,116	1,50,000
2. Assam	75,500	1,31,196	1,39,200
3. Bihar	69,300	9,943.73	81,000
4. Gujarat	1,87,900	17,265.76	1,25,000
5. Haryana	22,100	287.00	—
6. Himachal Pradesh	32,600	16,667.56	—
7. Jammu and Kashmir	90,900	5,370.00	—
8. Karnataka	3,10,300	12,395.00	—
9. Kerala	2,02,800	NA	—
10. Madhya Pradesh	1,893,500	2,46,189.00	—

	1	2	3	4
11. Maharashtra	220,300		22,758.30	—
12. Manipur	100		57.00	3,60,000
13. Meghalaya	—		11,216.34	2,65,000
14. Nagaland	3,500		990.00	76,800
15. Orissa	1,33,600		8,595.51	26,49,000
16. Punjab	11,500		3,177.00	—
17. Rajasthan	86,900		22,000.00	—
18. Sikkim	600		N.A.	—
19. Tamil Nadu	66,100		20,899.57	—
20. Tripura	52,400		1,522.00	1,11,500
21. Uttar Pradesh	2,36,200		14,493.00	—
22. West Bengal	3,24,900		14,275.00	—
23. A. and N. Islands	13,800		2,847.37	—
24. Arunachal Pradesh	40,100		34,226.99	2,10,000
25. Chandigarh	—		3.3	—
26. Dadra and N. Haveli	900		698.12	—
27. Delhi	100		—	—
28. Goa, Daman and Diu	22,200		6,638.07	—
29. Lakshadweep	—		—	—
30. Mizoram	—		—	1,89,000
31. Pondicherry	—		—	—
Total :	43,28,200(*)		6,79,827.62	43,56,500

Note : (*)Includes an area of 25,600 hectares for which State-wise details are not available.